

SUPREME COURT OF INDIA

Regional Engg. College, Warangal

Vs.

U. Cheralu

C.A.No.12794 of 1999

(S. B. Majmudar and D. P. Mohapatra JJ.)

03.01.2000

ORDER

1. We heard learned senior counsel for the petitioner and the learned counsel who appears as Amicus Curiae.

2. Keeping the question of law open, we deem it fit to dispose of this Special Leave Petition by directing the petitioner to pay on ad hoc basis of Rs. 500/- per month to the respondent in lieu of his reinstatement ordered by the Labour Court, pending disposal of Writ Petition No. 3234/95 by the High Court. The said amount shall be paid to the respondent from 1st March, 1999 as order under Section 17-B of the Industrial Disputes Act was passed by the High Court in the pending writ petition, effective from that date. All arrears will be paid within three months from today and the future amount of Rs. 500/- per month will be paid from month to month till disposal of the writ petition by the High Court.

3. The respondent, for compliance of the order of Section 17-B of the Industrial Disputes Act, will have to file appropriate affidavit as required by the said provision. On filing of such affidavit, the

aforesaid amounts will be released to the respondent. Writ Petition No. 3234/95 deserves to be expedited. We, therefore, request the High Court to dispose of the same as early as possible preferably within six months from today. The Special Leave Petition is disposed of accordingly.

4. We record our appreciation for the efforts put by the learned Amicus Curiae Advocate in this proceeding.

Order accordingly.